

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2948 of 2020

Amit Kumar Tiwary @ Amit Tiwary ...Petitioner

-V e r s u s-

The State of Jharkhand ... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Amit Kumar Das, Advocate

For the State :- Mr. Bholu Nath Rajak, A.P.P.

02/09.09.2020

The present case is taken up through video conferencing.

Mr. Amit Kumar Das, learned counsel for the petitioner, submits that during pendency of the present anticipatory bail application, the petitioner has died. Hence, the present anticipatory bail application has become infructuous.

In view of the said submission of the learned counsel for the petitioner, the present anticipatory bail application is disposed of as infructuous.

(Rajesh Shankar, J.)

Ritesh/